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26.4.2003

MA - 570/2003 in

MA - 571/2003

OA - 2054/2002

Present: Suresh R. P. Aggarwal, learned counsel
for applicant in MAP.

None for respondents/original applicants
in OA-2054/2002

← Taking into account the facts and
circumstances of the case and the nature of
the directions of the Tribunal dated 29.8.2002,
we consider that in the interest of justice
it will be appropriate to allow both the
MAPs.

Accordingly, respondents are granted
time up to 30.6.2003 to implement the
aforesaid order of the Tribunal.

MA - 570/2003 and MA - 571/2003
are allowed.

P/

OA-2054/2002 has been filed by
Sri Harpal Singh and others including
applicant No. 4 Sri Ahsan Ahmed Khan
and others.

In the circumstances, Registry to
note ~~that~~ the name of the parties
in OA correctly in accordance with the
rules giving the name of applicant
No. 1 along with others to avoid any
confusion.

V.K. Majotra
(V.K. Majotra)
M(A)

Smt. Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
VC (J)